

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

10

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON

11/10/2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/727/ (IB)/2018  
NAME OF THE PETITIONER(S) : SPACE CONCEPT  
NAME OF THE RESPONDENT(S) : LAND MARK HOUSING PROJECTS  
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1. Abdul Rahman,  
For M/s. Nathan & Arso-

Counsel for Respondent

Jalil  
11/10/18

2. Sangamithra  
For Grenicon Associates

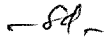
Counsel for Operational  
Creditor

S. H.

**ORDER**

Counsels for both the parties are present. Counsel for the Corporate Debtor has brought one Cheque for an amount of Rs.2 Lakhs. Therefore, as per the schedule for payment, the Corporate Debtor has paid Rs.4 Lakhs, and rest of the amount has to be paid in instalments as provided in the schedule for payment filed on 04.10.2018. In the light of the schedule for payment, the Petition stands **disposed of**. However, in the event of default, if any, committed by the Corporate Debtor, the Applicant is given liberty to revive the Petition.

MS

  
**(CH.MOHD SHARIEF TARIQ)**  
MEMBER (JUDICIAL)